

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD  
R.P.NO. 20/92 in C.P.88/91 in O.A.1032/90 ~~dt. 157/92~~

Date of Order: 24-2-92.

Between:

Sri Madan M. L. Sharma  
General Manager, S.C. Railway, Secunderabad. (17) Applicant/Respondent.

and

B. Venkataswamy. Respondent/Respondent.

For the Applicant: Mr. D. Gopal Rao, SC for Rlys

For the Respondent: Mr. G. Vedanta Rao, Advocate.

CORAM:

THE HON'BLE MR. R. BALASUBRAMANIAN : MEMBER (ADMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY : MEMBER (JUDL).

(Orders dictated by Hon'ble Sri R. Balasubramanian, Member (Admn)).

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Miscellaneous Application No. 157/92 is filed seeking condonation of delay of 20 days. After examining the condone delay petition and after hearing the review applicant, we find good and sufficient reason to condone the delay in filing R.P. 20/92.

Accordingly M.A. 157/92 is allowed.

2. In the review petition a review of the order dt. 4-11-1991 passed in C.P. 88/91 is sought for. According to Sri D. Gopal Rao, learned counsel for the review petitioner the promotion challenged in the O.A. is only an adhoc promotion and not a regular promotion. In C.P. 88/91 we have directed the Railways to convene a Review DPC. Sri Gopal Rao, learned counsel for the review applicant states that the DPC is required to meet only when a regular promotion has to be made according to statutory rules. In this case the promotion concerned is only an adhoc promotion, which is at the local zonal level only. Hence the question of convening DPC or a review DPC thereof will not arise. Inview of this position we clarify the Order given in C.P. 88/91 as follows:-

\*The Original Respondents are directed to constitute the same local selection or screening committee which considered the case of the applicant for ad-hoc promotion in January, 1989. If the applicant is found suitable for such adhoc promotion as on 27-1-1989, (when his juniors were promoted), the Respondents shall take further action in accordance with law.\*

This exercise shall be completed by the Railways within a period of six weeks from the date of receipt of this order. Accordingly RP is disposed of with no order as to costs.

  
Deputy Registrar (J)